

(b) if so, the details thereof; and

(c) the details of States/Union Territories which have not, so far, become RERA compliant?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Section 3 of Real Estate (Regulation and Development) Act, 2016 (RERA) mandates that for all the real estate projects, for which the completion certificate has not been issued, the promoter shall make an application to the Real Estate Regulatory Authority for registration of the project within a period of three months from the date of commencement of RERA. Further, no promoter shall advertise or sell any plot, apartment or building, as the case may be, without registering the real estate project with the Real Estate Regulatory Authority.

27 States/UTs have notified rules under RERA in their respective states. 6 North Eastern States (Arunachal Pradesh, Meghalaya, Mizoram, Nagaland, Manipur and Sikkim), West Bengal and Kerala have not notified rules under RERA. 27 States /UTs have set up Real Estate Regulatory Authority and 20 States / UTs have set up Real Estate Appellate Tribunals. 21 States / UTs have started their web portal for registration of real estate projects and agents.

Utilisation of funds under HRIDAY scheme

1013. SHRI SANJAY SINGH: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that out of the total sanctioned fund of ₹363.28 crores under the HRIDAY scheme, only 52 per cent of the amount has been released to the State Governments;

(b) whether it is also a fact that utilization of the sanctioned amount under the scheme stands at just 6.5 per cent;

(c) if so, the details of funds released to the State since 2015, year-wise and State wise; and

(d) if so, the reasons for under utilization of funds released and sanctioned under the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No, Sir. HRIDAY, being a central sector

scheme, funds are directly released to the cities. Out of the total sanctioned funds of ₹ 421 crore, an amount of ₹ 276.35 crore (66%) has been released so far.

(b) No, Sir. So far, utilisation for an amount of ₹ 133.68 crore has been received (48.37%).

(c) The details are given in the Statement (*See* below).

(d) In view of (a) and (b) above, question does not arise.

Statement

Details of fund released and utilized under HRIDAY Scheme

Sl. No.	Cities/State	FY. 2015-16	FY. 2016-17	FY. 2017-18	FY. 2018-19	Total Fund Released	Total Fund Utilized
1.	Amritsar (Punjab)	0.81	22.85	21.73	6.93	52.32	33.12
2.	Ajmer (Rajasthan)	1.14	18.13	6.73	2.12	28.12	17.80
3.	Amaravati (Andhra Pradesh)	3.74	7.40	1.19	0.00	12.33	8.92
4.	Badami (Karnataka)	0.00	3.73	1.66	0.00	5.39	0.53
5.	Dwarka (Gujarat)	0.00	5.78	12.56	0.14	18.48	5.32
6.	Gaya (Bihar)	1.17	11.52	4.17	0.00	16.86	3.56
7.	Kancheepuram (Tamil Nadu)	3.50	0.00	10.67	0.00	14.17	10.53
8.	Mathura (Uttar Pradesh)	2.11	9.12	5.57	0.00	16.80	10.39
9.	Puri (Odisha)	0.73	6.70	2.96	1.07	11.46	3.41
10.	Velankanni (Tamil Nadu)	0.19	4.73	3.47	3.52	11.91	3.59
11.	Varanasi (Uttar Pradesh)	6.28	31.94	30.16	0.72	69.10	33.58
12.	Warangal (Telangana)	3.94	14.25	1.22	0.00	19.41	2.93
TOTAL		23.61	136.15	102.09	14.50	276.35	133.68